

16

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

T.P. No. 64/NCLT/AHM/2017 (New)
Madhya Pradesh High Court Indore Bench C.P. No. 49/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017**

Name of the Company: Advernt Dealtrade Pvt. Ltd.
Blaise Distributors Pvt. Ltd.
Drawback Dealers Pvt. Ltd.
Armaan Barter Pvt. Ltd.
Pushpak Fincon Pvt. Ltd. (Joint Application)

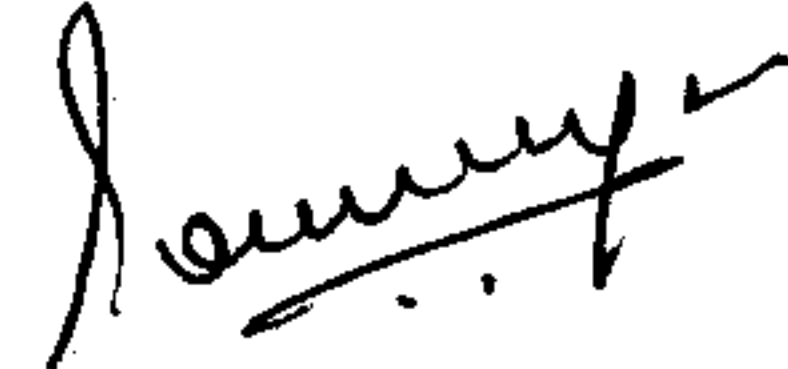
Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1. Soumya Sharma

Adv.

Petitioners.



2.

ORDER

Learned Advocate Ms. Soumya Sharma i/b Learned Advocate Mr. Adhar Sharma present for Petitioners.

Learned Counsel for petitioner filed copy of order dated 20.12.2016 passed by the Hon'ble High Court of Madhya Pradesh Jabalpur Bench.

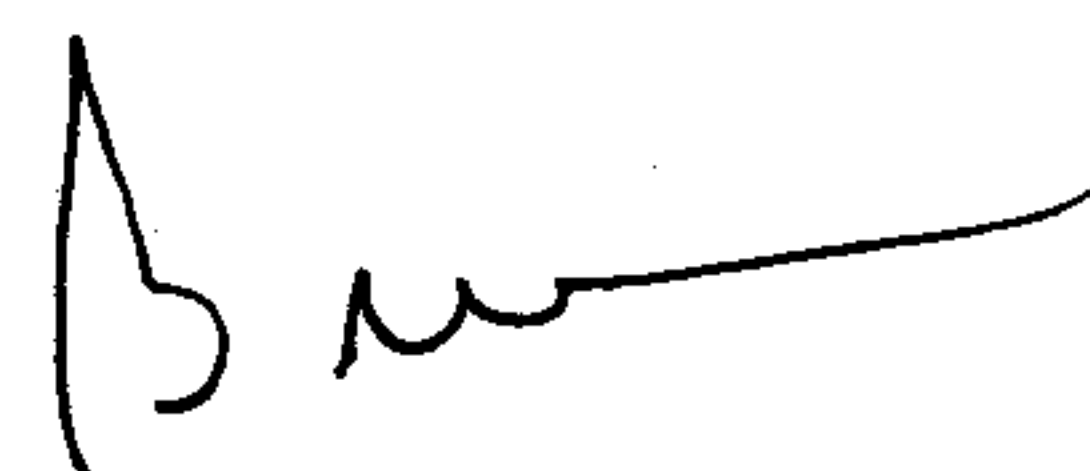
Advert Dealtrade Pvt Ltd., Blaise Distributors Pvt Ltd., Drawback Dealers Pvt Ltd., Armaan Barter Pvt Ltd. and Pushpak Fincon Pvt Ltd. filed Company Petition no. 49/2016 before the Hon'ble High Court of Madhya Pradesh, Indore Bench seeking sanction of scheme of Arrangement and Amalgamation between Advert Dealtrade Pvt Ltd., Blaise Distributors Pvt Ltd., Drawback Dealers Pvt Ltd., Armaan Barter Pvt Ltd. with Pushpak Fincon Pvt Ltd.

Hon'ble High Court of Madhya Pradesh, Indore Bench by its order dated 20.12.2016 transferred CP 49/2016 to this Tribunal and the same is renumbered as TP 64/2017.

Heard arguments of learned Counsel for petitioner.

However, considering the change in forum and in view Rule 16(1) of the Companies (Compromise, Arrangements, and Amalgamation) Rules, 2016.

This Tribunal passed the following order: -



- 1) Date of hearing fixed as 21.07.2017
- 2) Notice of hearing of this petition shall be advertised in "Dainik Bhaskar Indore edition and Free Press Indore edition" not less than ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.
- 3) Petitioner is directed to serve notice to following statutory authorities: -
 - a. Central Government through Regional Director.
 - b. Registrar of Companies, Gwalior.
 - c. Concerned Income Tax Authorities.
 - d. Concerned Official Liquidator in case of Transferor Companies.
 - e. Reserve Bank of India.

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

- 4) Petitioners (Advert Dealtrade Pvt Ltd., Blaise Distributors Pvt Ltd., Drawback Dealers Pvt Ltd., Armaan Barter Pvt Ltd. and Pushpak Fincon Pvt Ltd.) are directed to issue individual notices at least 10 days before date of hearing to shareholders, secured and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal.

List the matter on 21.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of May, 2017.